

[English]

### Proposal to Ban Trawling in Deep Sea

\*159. SHRI A. CHARLES : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether any proposal has been received from the Government of Kerala to ban trawling in the deep sea in the Kerala Coast, as this has seriously affected fishing by the traditional fishermen ; and

(b) if so, the action taken on the above request and the stage at which the matter stand at present ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) and (b) . A proposal was received from the Government of Kerala in 1995 for imposing ban on deep sea fishing vessel along the State's coastal waters corresponding with the ban imposed on trawling by the mechanised boats in the territorial waters by the State Government. In response to the proposal of the State Government, the Central Government had issued an order imposing ban on the operation of the deep sea fishing vessel from Cochin Port for a period of 45 days starting from 15.6.1995. In the meantime, the Central Government has requested the State Governments of all coastal states, including Kerala, to indicate the exact time and duration of trawl ban during the breeding seasons and has decided to ban deep sea fishing operations during the period for which the respective State Governments prohibit trawling in coastal waters

### Consumption of DAP

\*160. PROF UMMAPEDDY VENKATESWARLU : Will the Minister of AGRICULTURE be pleased to state :

(a) the consumption pattern of DAP (Diamonium Phosphate) by the Indian farmers in 1993-94, 1994-95 and 1995-96, till date .

(b) whether the Indian Council of Agricultural Research has expressed concern at the low level of offtake of DAP .

(c) if so, whether the ICAR has made any suggestions to improve offtake of the DAP fertilizer , and

(d) if so, the details thereof and the steps proposed to be taken by the Government in this regard ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT AND MINISTER OF AGRICULTURE (DR. JAGANNATH MISHRA) : (a) The consumption pattern of DAP during the years 1993-94, 1994-95 and 1995-96 is given below :

	(Lakh tonnes)
1993-94	34.80
1994-95	35.86
1995-96	29.16
(Estimated)	
(1.4.95. to 31.12.95)	

(b) Yes, Sir

(c) and (d) The ICAR has advocated the use of rock phosphate in acid spills and rationalizing the application of fertilizers on the basis of soil test recommendations. They have also advocated the use of organic crops residues, farm yard manure, composts and green manures in conjunction with the chemical fertilizers. With a view to improving the use of DAP, the Government of India is giving a concession of Rs. 1000 per tonne on the sale of indigenous DAP to the farmers

### Submission of Report on DSF

1139 SHRI SYED SHAHABUDDIN : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state.

(a) whether the Murari Committee has submitted its report on sea fishing.

(b) if so, the major recommendations of the Committee and the Government's reactions thereto.

(c) the present width of the coastal belt reserved for traditional fishing.

(d) whether the mechanised fishing in his coastal belt is regulated;

(e) the number of fishing trawlers which have been licensed to operate in the exclusive economic zone beyond the coastal belt.

(f) the number of foreign licencees included in (e) above, and

(g) the share of foreign licencees in the trawler fleet operating under licences ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) Recommendations of the committee are given at the enclosed Statement - I Action has been initiated at inter-Ministerial level to examine the recommendations of the Review Committee for review of the deep sea fishing policy, in consonance with legal constitutional requirements, conservation of resources, environmental protection, international agreements, national security considerations and national interest.

(c) and (d) . Fishing operations within the territorial waters are regulated under the Marine Fishing Regulation Acts/Rules enacted by the maritime States/UTs. All the States except Gujarat have accordingly enacted their NMFRAs/Rules under which areas have been exclusively reserved for traditional fishing and mechanised fishing in the coastal belt in the country. A statement indating the areas reserved for traditional fishing and areas earmarked for mechanised fishing is given at the enclosed Statement- II.

(e) The following permissions are valid at present :-

(i) Joint Venture - 16 companies - 61 vessels. (Indian flag).